

INCOME-TAX CASES

*1205. **Shri Sankarapandian:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the cases that were referred to the Income Tax Investigation Commission are going to be transferred for disposal to the Income Tax Department;

(b) whether it is a fact that the Chairman of the Commission has retired; and

(c) if so, whether Government propose to fill up that post?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) There is proposal for the transfer, to the Income-tax Department for disposal, of the cases referred to the Income-tax Investigation Commission.

(b) Yes, **Shri S. Varadachariar** has resigned from the Chairmanship of the Income-tax Investigation Commission.

(c) The post has already been filled up by the appointment of **Shri A. V. Visvanatha Sastri**, retired Judge of the Madras High Court.

Shri Sankarapandian: May I know the number of cases disposed of till now and the amounts realised so far?

Shri Tyagi: The number of cases disposed of up to date is 858.

There are still 653 cases to be disposed of and I do not have exact figures of the income-tax raised on these cases. But on the cases which were disposed of till 15th November, they had raised an income-tax demand to the tune of Rs. 23.34 crores.

Shri Sankarapandian: May I know what is the total amount of tax expected to be realised by the Commission during the current year?

Shri Tyagi: The Income-Tax Investigation does not realise the taxes. It only assesses the tax on those incomes which are the subject matter of the cases referred to it. The realisation of the tax is left to the Central Board of Revenue, but up till now only Rs. 5.89 crores have been realised on these cases.

Shri Sankarapandian: What is the amount of assessment?

Shri Tyagi: I have already said that till 15th November last the amount of income-tax raised on the cases decided till that date was Rs. 23.34 crores.

Shri Sankarapandian: I am asking about 1952-53.

Shri P. T. Chacko: May I know what happened to some of the similar Commissions which were appointed by the State Governments before January 1950?

Shri Tyagi: I have no information about Commissions appointed by State Governments

Shri P. T. Chacko: May I know whether this Commission is conducting investigations in Part B States also?

Shri Tyagi: If there are any cases which have any relation to any industries or the trade or any parties in Part B States, they must be investigating them, but there are no cases referred to the Commission by the State Governments. All the cases referred to this Commission are referred by the Central Government.

MINERAL WEALTH IN BILASPUR

*1206. **Sardar A. S. Saigal:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether any detailed survey of the mineral wealth in the district of Bilaspur and in the whole of Madhya Pradesh State has been made?

(b) If so is it a fact, that coal of high grade, iron ore, manganese etc., are available in parts of Madhya Pradesh specially Bilaspur, Baster and Surjugarh districts of the State?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A statement giving the information supplied by the Director, Geological Survey of India, is laid on the Table of the House. [See Appendix VII, annexure No. 37]

श्री सांगडे: में जानना चाहता हूँ कि क्या यह सही है कि पूर्वी मध्य प्रदेश में हिन्दुस्तान भर में सब से अधिक लोहा मिल सकेगा यदि उसे खेद कर निकाला जाय ?

श्री के. डी. मालवीय: मध्य प्रदेश में कई जगहों पर बहुत काफी मात्रा में अच्छा लोहा पाया गया है, मगर वह सब से अधिक है, ऐसा मैं नहीं कह सकता ।

श्री सांगडे: क्या यह सही है कि मध्य प्रदेश गवर्नमेंट बिलासपुर जिले में

एल्युमिनियम बनाने की इन्डस्ट्री खोलने वाली थी ?

श्री के० डी० मालवीय : मुझे तो नहीं मालूम है कि मध्य प्रदेश सरकार इसे खोलने वाली थी या नहीं ।

सरदार ए० एस० सहगल : क्या यह सच है कि मध्य प्रदेश की गवर्नमेंट ने एल्युमिनियम बनाने के लिये बहुत से सामान चांपा स्टेशन ईस्टर्न रेलवे बिलासपुर जिला मध्य प्रदेश में इकट्ठा करके रखा है ?

श्री के० डी० मालवीय : मुझे इसकी कोई सूचना नहीं है ।

Shri Amjad Ali: May I know whether all the possibilities of getting high-grade coal, iron and manganese in Madhya Pradesh have been explored?

Shri K. D. Malaviya: Yes, Sir. So far as manganese and iron ores are concerned, very large quantities of these have been found. But coal is not of a very high grade.

Shri Amjad Ali: Am I to understand that the survey is still continuing?

Shri K. D. Malaviya: Yes, Sir.

सरदार ए० एस० सहगल : जब कि मध्य प्रदेश में ज्यादा तादाद में लोहा पाया जाता है तो क्या लोहे का जो नया कारखाना बनाना है वह क्या मध्य प्रदेश में बनाया जावेगा ?

श्री के० डी० मालवीय : लोहे का कारखाना स्थापित करने के लिये और बहुत सी जरूरियात होती हैं । उन तमाम प्रश्नों पर विचार करने के बाद अगर मालूम हुआ कि ऐसा करना मनुसिब है तो कारखाना वहां स्थापित किया जा सकता है ।

सरदार ए० एस० सहगल : क्या यह सच है कि पहले सरकार का यह विचार था कि मध्य प्रदेश में लोहे का एक ऐसा कारखाना

बनाया जाय जैसा कि टाटा कम्पनी ने बनाया हुआ है ?

श्री के० डी० मालवीय : मैं उस के बारे में इस समय कुछ नहीं कह सकता ।

Shri Mohiuddin: May I know, Sir, whether Government has under active consideration the manufacture of ferro-manganese from raw manganese?

Shri K. D. Malaviya: Yes, Sir. This question is under the consideration of Government.

Pandit Lingaraj Misra: Has Orissa been considered for the location of the iron factory, on account of large quantities of high grade ore found there?

Shri K. D. Malaviya: All these questions are under the consideration of Government.

श्री के० बी० देशमुख : तमाम हिन्दुस्तान में जितना मैंगनीज पाया जाता है उसका कौन सा हिस्सा मध्य प्रदेश में पाया जाता है ।

श्री के० डी० मालवीय : बहुत बड़ा हिस्सा है मगर ठीक तो मैं नहीं बतला सकता ।

सरदार ए० एस० सहगल : क्या यह सच है कि फ़ैरो-मैंगनीज बनाने के लिये जो लोग वहां खनिज पदार्थों का काम करते हैं उन्होंने ने सरकार के पास दरखास्तें भेजी हैं ?

श्री के० डी० मालवीय : हां कुछ लोग फ़ैरो-मैंगनीज के प्लांट लगाना चाहते हैं । लेकिन मैं नहीं जानता कि जो दरखास्तें आई हैं वह इन्हीं की हैं या और किसी की ।

सरदार ए० एस० सहगल : क्या यह सच है कि वहां फ़ैरो-मैंगनीज का कारखाना बनाने के लिये कुछ जर्मन एक्सपर्ट्स की कम्पनी ने भी दरखास्तें भेजी हैं ?

श्री के० डी० मालवीय : कुछ लोग इस सिलसिले में दरखास्तें दे रहे हैं । वह जर्मन हैं या अमरीकन इस बारे में मैं कुछ नहीं बतला सकता ।

श्री जांगड़े: क्या यह सच है कि मध्य प्रदेश में छोटा नागपुर और उड़ीसा में लोहा और कोयला ज्यादा मिलता है या मिल सकता है ?

श्री के० शी० मालवीय: मैं ने कहा कि बहुत काफी तादाद में लोहा और कोयला मिलता है लेकिन मैं नुलनात्मक दृष्टि से नहीं बतला सकता ।

LEGAL STATUS OF MUKHTARS

*1207. **Shri N. P. Sinha:** (a) Will the Minister of Law be pleased to state whether the Mukhtars (legal practitioners) of India or of any State made any representation to the Government of India for being given equal status with the pleaders (Bachelors of Laws) entitling them to practise in Civil Courts so far as C.P.C. is concerned?

(b) If so, what steps are proposed to be taken to bring about necessary amendments to the Legal Practitioners' Act and other Acts relating thereto?

(c) In how many States have these Mukhtarship Examinations been abolished and in how many are they still in force?

The Minister of Law and Minority Affairs (Shri Biswas): (a) Yes, Sir. The Mukhtar's Associations of Uttar Pradesh, Bihar and Orissa States made representations on these lines.

(b) No amendment of the Legal Practitioners Act or of any other Act for this purpose is under contemplation at present.

(c) The Mukhtarship examination has been abolished in all Part A States except West Bengal and Assam and to some extent Orissa. As regards Part B States and Part C States, I do not have complete or definite information, but I understand that there are Mukhtars practising in Madhya Bharat and Rajasthan only, and that in these two States also fresh recruitment of Mukhtars has been stopped.

Shri N. P. Sinha: In view of the fact that examinations in Bihar have been abolished and that the practising Mukhtars are as good as LL.B. will Government be pleased to amend the Legal Practitioners' Act and give them equal status?

Shri Biswas: Amendment to the Legal Practitioners' Act is not called for, even if Mukhtars are to be allowed to practise, because the matter lies in the hands of the State High Courts.

Shri A. M. Thomas: May I know whether this and similar questions have not been referred to the All-India Bar Committee?

Shri Biswas: The All-India Bar Committee is dealing with the question of unification of all grades of legal practitioners in this country and in the usual course this matter will be considered by that committee.

FORT COCHIN (MERGER)

*1209. **Shri A. M. Thomas:** (a) Will the Minister of States be pleased to state whether there has been a representation from the Travancore-Cochin Government to have Fort Cochin an enclave of the Malabar District of Madras, merged in the Travancore-Cochin State?

(b) If so, what has been the result of such a representation?

(c) Have the Central Government informed the Chief Minister of Travancore-Cochin State that it was not possible?

(d) If so, what are the reasons that prompted the Central Government to arrive at such a decision?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes, a representation has been received from the Government of Travancore-Cochin in the matter.

(b) and (c). The matter is under consideration in consultation with the Travancore-Cochin Government.

(d) Does not arise.

Shri A. M. Thomas: May I know, Sir, what is the exact area and population of Fort Cochin?

Dr. Katju: The area of Fort Cochin is one square mile and population 40,000.

Shri A. M. Thomas: May I know, Sir, whether the Madras Government has been consulted in this matter?

Dr. Katju: The Madras Government was consulted on the previous occasion and will be consulted now also.

Shri A. M. Thomas: May I know, Sir, whether the State Government has brought to the notice of the Central Government the difficulties that that State feels in the matter of administration of fiscal laws as well as con-